



CNR: KAHC010616702025

NC: 2026:KHC:41036
CRL.A No. 1887 of 2025

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE S RACHAIAH

CRIMINAL APPEAL NO. 1887 OF 2025 (A)

BETWEEN:

SRI M HEMANANDA
S/O S MAHESH KUMAR,
AGED ABOUT 32 YEARS,
RESIDING AT NO.341B,
17TH CROSS, RR NAGAR,
BENGALURU-98, AND
PERMANENT ADDRESS AT NO.35,
PANCHAMUKHI BUILDING,
5TH CROSS, LIC COLONY,
3RD BLOCK, JAYANAGAR,
BENGALURU-560 011.

...APPELLANT

(BY SRI. ANIL KUMAR C., ADVOCATE)

AND:

1. PRAKASH AREKAL R
AGED ABOUT 61 YEARS,
RESIDING AT RAMASHREE NILAYA
MARKET ROAD, BIRUR,
CHICKMAGALUR, KADUR,
KARNATAKA-577116.
2. SANJAY AREKAL PRAKASH,
AGED ABOUT 28 YEARS,
RESIDING AT RAMASHREE NILAYA
MARKET ROAD, BIRUR,
CHICKMAGALUR, KADUR,
KARNATAKA – 577116.

...RESPONDENTS

Digitally signed by
SUSHMA
LAKSHMI B S
Location: High
Court of Karnataka



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THIS CRL.A IS FILED U/S 378(4) CR.PC (FILED U/S 419(4) OF BNSS) PRAYING TO SET ASIDE THE IMPUGNED ORDER JUDGEMENT DATED 14.07.2025 PASSED IN CC.NO.12736/2024 PASSED BY THE 46TH ADDITIONAL CHIEF JUDICIAL MAGISTRATE COURT, AT BANGALORE, ACQUITTED THE ACCUSED NOS.1 AND 2 FOR THE OFFENCE P/U/S 211 OF IPC AND ETC.

THIS APPEAL, COMING ON FOR ORDERS, THIS DAY, JUDGMENT WAS DELIVERED THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S RACHAIAH

ORAL JUDGMENT

1. This appeal is filed by the appellant/complainant being aggrieved by the judgment of acquittal passed by the Trial Court.
2. However, the Hon'ble Supreme Court in ***Celestium Financial Vs. A. Gnanasekaran Etc.¹***, held in paragraph No.10 as under:

"10. As already noted, the proviso to Section 372 of the CrPC was inserted in the statute book only with effect from 31.12.2009. The object and reason for such insertion must be realised and must

¹ 2025 SCC Online SC 1320



CNR: KAHC010616702025

be given its full effect to by a court. In view of the aforesaid discussion, we hold that the victim of an offence has the right to prefer an appeal under the proviso to Section 372 of the CrPC, irrespective of whether he is a complainant or not. Even if the victim of an offence is a complainant, he can still proceed under the proviso to Section 372 and need not advert to sub-section (4) of Section 378 of the Cr.PC."

3. On careful reading of the judgment of the Hon'ble Apex Court *supra*, it is evident that the complainant, being the victim, has to file an appeal against the order of acquittal before the Jurisdictional Sessions Court by invoking Section 372 of the Code of Criminal Procedure, 1973.

4. In view of the law laid down by the Hon'ble Apex Court, in ***Celestium Financial*** case *supra*, the appeal by the complainant against the order of acquittal is not maintainable before this Court. Since this Court has no jurisdiction to decide the appeal on merit, the appeal is transferred to the jurisdictional Appellate Court/Sessions Court.



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CRL.A No. 1887 of 2025

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5. The parties shall appear before the jurisdictional Appellate Court / Sessions Court on **09.09.2026**, without further notice of the concerned Court.
6. The Registry shall transmit the entire appeal papers, including the appeal memo, to the jurisdictional Sessions Court.
7. The learned counsel for the appellant shall have the liberty to carry out the amendment in the cause title and also the provisions thereof.
8. For statistical purposes, this appeal stands *disposed of*.
Ordered accordingly.

In view of the disposal of the appeal, pending I.A., if any, does not survive for consideration and the same is also disposed of.

Sd/-
(S RACHAIAH)
JUDGE

NM
List No.: 1 Sl No.: 10